

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4454/2017

(Arising out of impugned final judgment and order dated 12-04-2017 in CRMWP No. 5519/2017 passed by the High Court Of Judicature at Allahabad)

AVANEESH KUMAR PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With appln(s) for stay, exemption from filing O.T.)

Date : 01-09-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Anoop Kr. Srivastav, AOR
Mr. V.P. Sharma, Adv.
Mr. R.N. Pareek, Adv.
Mr. Vipin Kumar Saxena, Adv.
Mr. Ajit Kulshreshtha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

There shall be stay of operation of the impugned judgment.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master